

(1973) 10 SC CK 0015

In the Supreme Court Of India

Case No : Petition for Special Leave to Appeal (Criminal) No. 674 of 1973

Ranchod Mathur Wasawa

APPELLANT

Vs

State of Gujarat

RESPONDENT

Date of Decision : 15-10-1973

Acts Referred:

Citation : AIR 1974 SC 1143 : (1974) CriLJ 799 : (1974) 3 SCC 581 : (1974) SCC(Cri) 59 : (1974) 2 SCR 72 : (1974) 6 UJ 25

Hon'ble Judges : V. R. Krishna Iyer, J;R. S. Sarkaria, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

Krishna Iyer, J.—A petition from jail-this is one-demands closer judicial care and we have with deep concern scanned the materials placed before us in the light of the grounds of grievances urged in this appeal. We find no reason to disagree with the findings of guilt and refuse special leave. Even so, we are disturbed, having a look at the proceedings in this case, that the sessions judges do not view with sufficient seriousness the need to appoint State counsel for undefended accused in grave cases. Indigence should never be a ground for denying fair trial or equal justice. Therefore, particular attention should be paid to appoint competent advocates, equal to handling the complex cases-not patronising gestures to raw entrants to the Bar. Sufficient time and complete papers should also be made available, so that the advocate chosen may serve the cause of justice with all the help at his command. In the present case, the accused has made a grievance that the amicus curiae came into picture only on the day the trial commenced. This is an unfortunate feature. Nevertheless, we are satisfied that by postponing the examination of the important witnesses to the next day the learned Judge helped counsel to equip himself fully. We are also satisfied from a perusal of the papers that the cross-examination has not suffered for want of time or facility for counsel for the accused. We should, however, emphasize that in all these cases there should be a sensitive approach

made by the court to see that the accused felt confident that his counsel chosen by the court has had adequate time and material to defend him properly. With these observations, we dismissed the petition.